IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

36. **IA-1002(MB)2024 IN C.P. (IB)/775(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.04.2024**

NAME OF THE PARTIES: Vsj Investments Private Limited
Vs.
Amit Ashok Thepade

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

O R D E R

1. Mr. Nausher Kohli a/w Ms. Astha Ojha i/b DSK Legal, Ld. Counsel for the Financial Creditor present through VC. None present for the Personal Guarantor.

2. Registry is directed to issue Court Notice to the Personal Guarantor clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Financial Creditor is also permitted to issue personal notice to the Personal Guarantor and file proof of service before the next date of hearing. The Personal Guarantor is directed to file reply within one week of receipt of Notice and serve copy on the other side before the next hearing.

3. List this matter for further consideration on **11.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

30.04.2024 / *Bmb*